

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W.P.(L) No. 1858 of 2019

Dilip Kumar Bhagat Petitioner

Versus

The Union of India & Ors. Respondents

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CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

.....
For the Petitioner : Mr. Subham Ojha, Advocate
Mr. Kanti Kr. Ojha, Advocate
For the Respondents : Mr. Binod Singh, Advocate
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05/ 09.09.2021.

It appears from office note dated 22.03.2021 that defect no.3 as pointed out vide stamp reporting dated 12.04.2019 has not been removed.

Defect no.3 is as follows:-

Defect no.3- Certified copy of Annex-3 with A.F.S. of Rs.10/- may be given.

Learned counsel for the petitioner has prayed for two week's time to remove the defect.

Considering the same, learned counsel for the petitioner is granted two weeks' time to remove the defect.

Put up this case on 30.09.2021.

(Kailash Prasad Deo, J.)